

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Hearing Schedule for the month of October 2009

Date, Day & Time	Sl. No	Petition No.	Petitioner	Subject in Brief
8.10.2009 Thursday 10.30 A.M.	1.	20/2009	21 ST	Application for grant of inter-State trading licence in electricity to 21 ST Century Infrastructure (India) Pvt. Limited.
	2.	109/2009	TPTCL	Approval of tariff of SUGEN 1147.5 MW power plant of Torrent Power Limited for the period from date of commercial operation of block 10 (First Block) to 31.3.2014.
	3.	132/2009	NHPC	Approval of generation tariff for Teesta HE Project Stage-V for the period from 1.3.2008 to 31.3.2009.
13.10.2009 Tuesday, 10.30.A.M.	1.	9/2009	MPSEB	Payment of interest on the excess amount recovered as per order dated 23.10.2000 and order dated 30.9.2008 in Petition No. 10/2000 and order dated 23.3.2007 in Petition No. 6/2004 in respect of wheeling charges payable to Gridco for wheeling of Central Sector Power from NTPC power stations in Eastern Region through their system to MPSEB/MP Power Trading Company Ltd.-Dispute resolution under Section 79 (1) (f) read with Section 142 of the Electricity Act, 2003
	2.	93/2009	NTPC-Sail	Approval of tariff of 1st 250 unit of Bhilai expansion thermal power project (2x250 MW) from its date of commercial operation for supply of electricity to Respondents 1 to 3.
	3.	98/2009	TNEB	Review of the order dated 19.10.2005 in Petition No.97/2005-Seeking directions from the Commission to TNEB for adhering to CERC Tariff orders and regulations
	4.	99/2009	TNEB	Review of the order dated 14.9.2006 in Petition No.17/2006-Payment of the power bills of NLC power stations and refund of excess rebate by TNEB in line with order dated 19.10.2005.
	5.	123/2009 with I.A.No. 37/2009	NTPC	Revision of fixed charges due to additional capital expenditure incurred during 2007-08 and 2008-09 at Ramagundam Super Thermal Power Station, Stage-III (500MW).
	6.	127/2009 with I.A.No.40/2009	NTPC	Revision of fixed charges due to additional capital expenditure for the period 2008-09 for Anta Gas Power Station (419.33 MW) .
	7.	140/2009	NTPC	Determination of impact of additional capital expenditure incurred from 1.1.2009 to 31.3.2009 on Fixed Charges of Sipat Super Thermal Power Station Stage-II (1000MW).
14.10.2009 Wednesday 10.30.A.M.	1.	7/2005	SKPCL	Non-compliance of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2004 by Subhash Kabini Power Corporation Limited, Bangalore
	2.	28/2009	ACME	Petition Under section 79 (1) (b) of the Electricity Act, 2003 for the approval of provisional tariff for generation and sale of electricity the petitioner to the States of Delhi and Haryana through a composite scheme.
	3.	117/2009 with I.A.No. 24/2009 & I.A.No. 47/2009	TPTCL	Petition under Section 66 of the Electricity Act, 2003 read with regulation 24 of the conduct of Business Regulations, 1999. (I.A.No 47/2009 has been filed by Global Energy Pvt. Ltd. for impleadment)
	4.	153/2009 with I.A. No. 52/2009	JKHPCL	Petition under Section 79 (1) (b) of the Electricity Act, 2003 read with Section 185 (2) (a) of the Electricity Act, 2003 along with supporting affidavit. (I.A. has been filed by PTC for impleadment of parties)
	5.	177/2009	THPCL	Clarification and implementation mechanism for an "in-principle" approval of the project cost for a Hydro Power Project.
	6.	188/2009	NPCPL	Petition under Section 79 (1) of the Electricity Act, 2003 filed by Narayanpur Power Company Pvt. Ltd. Bangalore.

	7.	134/2009	NTPC	Petition to initiate proceedings to amend the CERC (Open Access in Inter-State Transmission) (Amendment) Regulations, 2009 w.r.t providing flexibility in revision of daily schedule in case of bilateral transactions in order to facilitate utilization of unrequisioned surplus (URS) Power to NTPC stations . (On admission)
	8.	128/2009 with I.A.No. 53/2009	NTPC	Petition for re-determination of tariff due to additional capital expenditure incurred during 2006-07 and 2007-08 on fixed charges of Korba STPS.
	9.	142/2009 with I.A. No. 36/2009	NTPC	Revision of fixed charges due to additional capital expenditure incurred during 2006-0, 2007- 08 and 2008-09 for Ramagundam Super Thermal Power Station (2100 MW).
20.10.2009 Tuesday 10.30 A.M.	1.	19/2009	BSES	Petition Under Section 79 (i) (f) of the Electricity Act, 2003 against Damodar Valley Corporation for non-supply of power allocated to the National Capital Territory of Delhi in accordance with the Power purchase agreement dated 24.8.2006 entered into between Damodar Valley Corporation and Delhi Transco Limited, and thereafter re-assigned o the three Discoms of Delhi vide Delhi Electricity Regulatory Commission's Order dated 31.3.2007.
	2.	62/2009	PGCIL	Miscellaneous petition under regulation 12 "Power to Remove Difficulties" and Regulation 13 "Power to relax" of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for permission to bill and recover Service Tax on transmission and other charges recoverable by Govt. of India in terms of Section 64 of the Finance Act, 1994 for the period 2004-09.
22.10.2009 Thursday 10.30.A.M.	1.	120/2005	MPPTCL	Approval of tariff of Kahalgaon Super Thermal Power Station (840 MW) for the period from 1.4.2004 to 31.3.2009.
	2.	32/2007	NTPC	Approval of revised fixed charges after considering the impact of additional capital expenditure incurred during 2004-05 and 2005-06 for Farraka Super Thermal Power Station (1600 MW).
	3.	31/2008	NTPC	Determination of impact of additional capital expenditure incurred during 2004-05, 2005-06 and 2006-07 on fixed charges of Talcher Thermal Power Station, Stage-I (460MW).
	4.	121/2009	TNEB	Review of the Commission order dated 30.4.2009 in Petition No. 131/2008 in respect of Talcher-Kolar HVDC Bi-pole upgradation scheme of Power Grid for the period from the date of commercial operation to 31.3.2009.
	5.	159/2009	Torrent	Petition for determination of interim transmission tariff of 400 kV LILO of Gandhar(Jhanor)-Vapi at Sugan generation switchyard in Western Region for the period from 1.3.2009 to 31.3.2014.
	6.	179/2009 with I.A.No. 45/2009	PGCIL	Approval of incentive based on availability of transmission system of North Eastern Region for the year 2008-09.
	7.	196/2009 with I.A. No. 44/2009	PGCIL	Approval of incentive based on availability of transmission system of Eastern Region for the year 2008-09.
	8.	202/2009	PGCIL	Determination of provisional transmission tariff for (i) LILO of 220 kV Tanakpur-Bareilly transmission line (Ckt-II) at Sitarganj along with associated bays (ii) 220/132 ICT-I at Sitarganj along with associated bays under System Strengthening Scheme in Uttaranchal in Northern Region
27.10.2009 Tuesday 10.30.A.M.	1.	143/2006	IPGCL	Petition under Section 79 (1) (f) of the Electricity Act, 2003.
	2.	60/2009	SRLS	Petition under Section 79 (1) (c), (f) & (k) read with Section 11 (2) of the Electricity Act, 2003.
	3.	84/2009	GEL	Petition under Section 146 read with Sections 142,149 and 11 (2) of the Electricity Act, 2003.
	4.	74/2007	PPPL	Non-compliance of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2008 by Patni Project Private Limited, Mumbai.
	5.	124/2007	VGL	Non-compliance of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2008 by Vandana Global Limited, Raipur

Sd/-
(T.D. PANT)
Bench Officer
30.9.2009